

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.415

IA/226/ND/2024, IA/2179/ND/2024 IN IB/575/ND/2023

IN THE MATTER OF:

All India Paints Through its proprietor Mr ... Applicant
Devender Kumar Chopra

Versus

Robbins Tunneling And Trenchless technology ... Respondent
(India) Private Limited

Under Section 9 (IBC)

Order delivered on 05.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Bhargav Thali

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/575/ND/2023:-

Learned Counsel for the Applicant, Learned Counsel for the Respondent are present. Learned Counsel for the Respondent in IA/2179/ND/2024, the reply has been filed which is not on Board. Counsel for the Respondent is permitted to take steps to file the reply in IA-2179/2024 within a week's time. Counsel for the Applicant seeks some time to file rejoinder to the reply. A week's time is granted to file rejoinder. List the matter on **01.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)